HIGH COURT OF DELHI AT NEW DELHI

No. 472 /Genl/DHC Dated: 14/08/2015

NOTICE

In continuation to the Circular No. 544/Genl./DHC dated 10.07.2014, it is brought to the notice of all concerned that Hon'ble the Chief Justice, on the recommendation of "The Internal Complaints Committee" constituted in terms of Section 4 of "The Sexual Harassments of Women at Workplace (Prevention, Prohibition and Redressal)Act, 2013, has been pleased to order that henceforth complaints under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 shall be addressed to the Registrar (Genl.Admn), High Court of Delhi, New Delhi in writing.

Sd/-(S.P.S Premi) Joint Registrar (Genl.) For Registrar General

Endst. No. 16053 - 50 / Genl / DHC

Dated 14 08/15

Copy forwarded for information to: -

1.	The Registrar-cum-Secretary to Hon'ble the	
	Chief Justice.	the contents of the above Notice to
2.	PA to the Registrar General.	the knowledge of the officials
3.	All Registrars, Joint Registrars, Deputy	working under their supervision.
	Registrars, Assistant Registrars.	AO(J)/Computer is further
4.	All AOJs, Court Masters, Private Secretaries and Branch Incharge(s).	requested to upload this Notice on the website of this Court.
5.	AOJ (Caretaking)	With request to inform all the staff
6.	Notice Board outside the Establishment Branch of this Court.	mcmbers working under him.

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(Krishan Kumar Sharma) Deputy Registrar (Genl.-II) For Registrar General